

Internal audit system of BCL

2183. SHRI NILOTPAL BASU:

SHRI DIPANKAR
MUKHERJEE:

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether Government are aware of the disclaimer by the statutory auditor in the annual reports of Messrs. Bengal Chemicals Limited of 1996-97 and 1997-98, regarding inadequacy of the internal audit system; and

(b) if so, the steps taken to improve the internal audit system and reports?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. A.K. PATEL): (a) The Government have noted the disclaimer by Statutory Auditor in paragraph 15 of the Annexure to the Statutory Auditors Report on the accounts of BCPL for 1996-97 and 1997-98 regarding inadequacy of internal audit system.

(b) BCPL has already strengthened the Internal Audit Department by giving its additional charge to Chief Manager (Finance). The Internal Audit Department has already made 7 reports so far during 1998-99.

Approved prices of medicine

2184. SHRI MUNAVVAR HASAN: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) the approved prices of Aquasol A Caps and Injection, Glynase Tablets, Doxy-I Caps., Quiniodochlor Tabs. Ac-tified and Actilex range and at what prices they are being sold;

(b) the date from which overcharging is going on and why has his Ministry failed to check it; and

(c) the amount overcharged and the steps taken by Government to recover the amount?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. A.K. PATEL): (a) The present notified prices of Aquasol A Caps, of 30's (bottles) Aquasol A Caps of 250's (bottles) and Aquasol Injection for 2 ml Amp. are Rs. 11.30, Rs. 81.69 and Rs. 2.60 respectively. No price has been fixed for Glynase Tablets due to a stay order from the Hon'ble Mumbai High Court. In respect of Doxy-1 Caps ceiling price has been fixed at the rate of Rs. 11.30 for 8's AL Strip, Rs. 11.06 for AIVBL strip. For Quiniodochlor Tabs, the ceiling price fixed, is Rs. 9.58 per 20's strip/PG. Actified range of formulations are not under price control.

(b) and (c) As and when overcharging cases come to the notice of the Government necessary action to recover the over-charged amount under provisions of DPCO'95 is initiated against the default-ter. In one case of Doxy-1 Caps a company has been issued a SCN for overcharging and further action is being taken as per law.

Bulk drugs at reasonable prices

2185. SHRI RAMDAS AGARWAL: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) what concrete steps the Department of Chemicals and petrochemicals (DCP) has taken so far to meet the growing requirement of bulk drugs at reasonable prices;

(b) whether Government have decided to delicense and dereserve certain bulk drugs which at present are reserved for production exclusively by the public sector IDPL;

(c) if so, the details thereof, indicating which drugs are produced indigenously and which medicines are still required to be imported; and

(d) the steps taken so far to break nexus between MNCs and bulk drugs producing companies?